Based on the feedback during Exit Conference with CAG, the Government has on 11.01.2013 advised the Reserve Bank of India (RBI) and NABARD to take action with regard to the observations of CAG, which in turn instructed the lending institutions to take appropriate remedial measures. The Government had also on 15.2.2013 directed RBI, NABARD and all Public Sector Banks to take immediate corrective action based on the observations of audit and also re-verify all the claims reimbursed while implementing ADWDRS, 2008. Lending institutions have commenced re-verification of all claims, including those in Ballia District. Details of loans waived in violation of the guidelines issued by RBI/NABARD in Ballia District would be finalised on completion of re-verification process.

(e) Instructions have been issued to lending institutions to recover the benefits which were not due and also to lodge First Information Report (FIR) in case of tampering of records.

RBI has reported that 23 public sector banks have so far refunded a total amount of Rs.3.61 crore. The NABARD has reported that so far RRBs and Cooperative Banks have refunded a total amount of Rs.4.04 crore.

Loan exposure of account holders in Banks in Ballia

3747. SHRI ALOK TIWARI:

SHRI ARVIND KUMAR SINGH:

SHRI PRABHAT JHA: .

Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question No. 838 given in the Rajya Sabha on 5th March, 2013 and state:

- (a) the total loan exposure to account holders as on 1 January, 2013, under various schemes by various banks in Ballia, particularly by SBI, Central Bank, Ballia-Etawa Gramin Bank, PNB, Allahabad Bank etc., branch-wise;
- (b) the total illegally sanctioned loan on forged NOCs on same property etc., branch-wise;
- (c) the total loans under defaulted category as on 1 January, 2013, branchwise;
 - (d) the total loans recovered during 2013, so far, branch-wise;
- (e) the total loans still pending for recovery, branch-wise and account holder-wise:

- (f) the reasons for pendency, case-wise; and
- (g) the steps taken / proposed to be taken to recover still outstanding loans, branch-wise?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) to (g) Total loan exposure to account holders as on 1st January, 2013 by various banks in Ballia District of Uttar Pradesh (UP) including amount under Non-Performing Assets (NPAs) and amount outstanding, as informed by Lead District Manager, Ballia, is as under-Total loan exposure as on 01.01.2013

(Rs. in crores)

Total Advances	Total Outstanding	Total NPA
1662.10	1662.10	329.76

Source: Lead District Manager, Ballia.

In accordance with the practices and usages customary amongst the banks and in conformity with provisions of statutes governing the financial institutions, information relating to the details of the individual borrower of the banks is not divulged.

Banks are governed by their Board driven policies. They have been advised by the Reserve Bank of India (RBI) to prepare a well-defined loan policy approved by their Board of Directors which should lay down exposure limits to individual/group borrowers, documentation standards, margin, security, sectoral exposure limits, delegation of powers, maturity and pricing policies, etc. Recovery of loans is done by banks as per law and in accordance with regulatory guidelines on the subject.

Financial Sector Legislative Reform Commission

3748. SHRI SANJAY RAUT:

SHRI NAND KUMAR SAI:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has set up the Financial Sector Legislative Reforms Commission under the Chairmanship of Justice Shri. B. N. Srikrishna;
- (b) if so, the details thereof along with the terms and reference of the Commission;
 - (c) whether the Commission has submitted their report;
 - (d) if so, the details of the recommendation made therein; and
- (e) the details of action so far taken by Government on such recommendations?